

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:875  
ANSWERED ON:08.08.2013  
GRANTS UNDER CAPART TO NGOS  
Shankar Alias Kushal Tiwari Shri Bhisma

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the grants provided by the Council for Advancement of People's Action and Rural Technology (CAPART) to Non-Governmental Organisations (NGOs) during the last three years and the current year, State/UT and year-wise;
- (b) whether some complaints regarding misuse of funds and irregularities made by NGOs have come to the notice of the Government;
- (c) if so, the details thereof during the last three years and the current year, State/UT-wise including the number of NGOs that have been blacklisted during the said period;
- (d) whether any regulatory mechanism is available with CAPART to ensure proper utilisation of funds by these NGOs; and
- (e) if so, the details thereof and the steps being taken by the Government to check misuse of such funds/grants ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) The details of the grants provided by the Council for Advancement of People's Action and Rural Technology (CAPART) to Non-Governmental Organisations (NGOs) during the last three years i.e 2010-11,2011-12, 2012-13 and the current year, State/UT and year-wise are attached as Annexure-A.
- (b) & (c) No, Sir. No complaint has been received against the projects mentioned in Annexure-A.
- (d) Yes, Sir. CAPART has a Regulatory Mechanism to ensure proper utilization of funds by the NGOs. Monitoring mechanism followed by CAPART is attached as Annexure-B.
- (e) NGOs found misutilising CAPART funds are placed under funding restriction i.e. Further Assistance Stopped (FAS ) category and Blacklisted (BLA).